

for 15-3-86 ~~MACRA~~

O.A. No. 95/186

①

Before Central Admin. Tribunal.

I. P. Bc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Rayat.

Camp No.

Advocate Mr. P. H. Pathak

Notice Note, if any, <sup>1/15</sup> <sup>Mr. P. H. Pathak</sup>

Asks for int. relief.

CIVIL <sup>APPEAL</sup> No. 112 of 1986  
APPLICATION

(Under  
(Art. )  
Constitution of India  
To be admitted to the File.

This day of 1986

Assistant Registrar

Court's Order

Status quo as of  
3-86 to continue till  
further orders.

Application for ~~to~~ service  
Notice to Respondents  
before on 14-86 to  
show cause as to why the  
above order should not be  
confirmed.

Liberty to the  
Respondents to move  
tribunal even earlier  
or modification of the  
above order.

Along with notice, the  
application should save  
copy of this application  
& copy of this order.

*B.C. Gargi*

Dt 15/8/86 (B.C. Gargi)

V.C.

Comm B.C. Gargi, V.C.

As Tribunal's time is  
over, the matter is adjourned  
to 15/11/86.

1/4/88

*A.C.  
A.C.*

So to 16-4-86

Dt 15-4-86

Heard the causes. S.O. to  
11-6-86. Status quo as of  
today to continue. However  
it is directed that the  
respondents are at liberty  
to post the application at  
any place where the work  
is available.

16-4-86.

*B.C. Gargi*

(B.C. Gargi)

S.O. to 16-7-86. Earlier order  
to continue.

11-6-86.

*B.C. Gargi*

(B.C. Gargi)

V.C.

O.A. No. 95/86

Sw aisingh Tarwaharsingh & Ors. .. Applicant  
V/s.

16.7.'86 Union of India & Ors. .. Respondents.

C  
O  
COMMISSION : - Hon'ble Mr. P.H.Tripathi .. Vice Chairman  
Hon'ble Mr. P.M.Joshi .. Member

Heard Mr. P.H.Pathak,, the learned counsel for the applicant. This matter was not listed on the Board, he has therefore invited the attention of the Tribunal. hence the matter is admitted on the board. Mr. K.K. Shah is also present he was there previously. The case is adjourned to 4th September, 1986, as other cognate matters are fixed for final

Swaisingh Jorwaharsingh & Ors. .. Applicants  
v/s.

Union of India .. Respondents

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Member

Heard Mr. P.H. Pathak, the learned counsel for the applicants. This matter was not listed on the Board. He has therefore, invited the attention of the Tribunal. Hence the matter is ~~admitted~~ <sup>taken</sup> on the Board. Mr. K.K. Shah, is also present, ~~he was there~~ previously. The case is adjourned on 4th September, 1986 as other cognate matters are fixed for final hearing on the same date. In the meantime, the interim relief to continue.

Date : 17.7.86

  
(P.M. Joshi)  
Member

  
(P.H. Trivedi)  
Vice Chairman

O.A. No. 95/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi ( Vice Chairman )  
(2) Hon'ble Mr. P.M. Joshi (Judicial Member )

4-9-86.

The learned advocate Mr. Vin for the respondent in this and analogous cases has submitted that there are common questions relating to applications. The Railway divisions in Gujarat have already proceeded to prepare the division wise seniority list in compliance of the Supreme Court's decision and such seniority list are likely to be prepared and finalised in a matter of two weeks. It will be convenient to hear the parties after finalisation of such seniority list by the respondent ( Railways ). At the request of the respondent the case may be adjourned to 10th October 1986 for hearing. The interim relief if given in any case may continue till further orders.

*P.H. Trivedi*  
(P.H. Trivedi )

Vice Chairman

*P.M. Joshi*  
(P.M. Joshi )

Judicial Member.